

**OFFICE OF THE COMMISSIONER
DEPTT. OF TRADE & TAXES, LEGAL SERVICE CELL
ROOM NO. 212, VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI**

No.F.2(7)/DVAT/L&J/2005-06/1066-1072

Dated : 15/10/07

ORDER

In partial modification of delegation Order No.F.2(7)/DVAT/L&J/2005-06/1028-1035 dated 31/10/2005 and in continuation of Order No. F.2(7)/DVAT/L&J/2005-06/683-689 dated 19/05/2006, I Archana Arora, Commissioner, Delhi Value Added Tax, in exercise of the powers conferred by section 68 of the Delhi Value Added Tax (DVAT) Act, 2004 (Delhi Act 3 of 2005) read with Rule 48 of the Delhi Value Added Tax Rules – 2005 hereby delegate the powers vested in me under section 86 of DVAT Act to all the Officers appointed under sub-section (2) of Section 66 of the Delhi Value Added Tax Act, 2004 not below the rank of Assistant Value Added Tax Officer.

(Archana Arora)
Commissioner, Deptt. of Trade & Taxes

No.F.2(7)/DVAT/L&J/2005-06/1066-1072

Dated : 15/10/07

Copy forwarded to the :-

1. Pr. Secy (Finance), Govt. of NCT of Delhi.
2. Secretary (Law), Govt. of NCT of Delhi.
3. PS to Commissioner, Deptt. of Trade & Taxes, Delhi.
4. Additional Commissioner (Legal), Deptt. of Trade & Taxes, Delhi
5. All Officers concerned, Deptt. of Trade & Taxes, Delhi
6. President, Delhi Sales Tax Bar Association for information of members.
7. Guard File.

(D.P. Arora)
Value Added Tax Officer (Legal)
Deptt. of Trade & Taxes